## COURT-I

## IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

## APPEAL NO. 55 OF 2015 & IA NO. 75 OF 2015

Dated: 23<sup>rd</sup> August, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of:

GRIDCO Ltd. .... Appellant(s)

Vs.

Central Electricity Supply Utility of Odisha & Ors. .... Respondent(s)

Counsel for the Appellant(s) : Mr. Raj Kumar Mehta

Ms. Himanshi Andley

Counsel for the Respondent(s) : Mr. R. B. Sharma for R-6

Mr. Prashanto Chandra Sen, Sr. Adv.

Mr. Udayan Verma a/w

Mr. P.S. Sudheer (Rep.) for R-1 & 2

Mr. Rutwik Panda

Ms. Anshu Malik for R-7

## <u>ORDER</u>

We have heard learned counsel for the appellant.

List the matter for further hearing on 13.09.2017 at 2.30 p.m.

(I. J. Kapoor)
Technical Member

(Justice Ranjana P. Desai) Chairperson